

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 105

New IA-1905/2024, New IA-1882/2024

In

IB-20(ND)/2022

IN THE MATTER OF:

M/s. Leena Batra

.... Petitioner/Applicant

Vs.

M/s. Ferrous Infrastructure Pvt. Ltd.

.... Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 24.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP : Mr. Rachit Mittal, Mr. Parish Mishra, Mr. Adarsh
Srivastava Advs.

ORDER

New IA-1905/2024

Issue notice to the Respondents.

The Applicant is directed to serve notice along with a copy of the IA on the Respondents and file proof of service along with an affidavit within one week.

The Respondents are directed to file reply affidavit within one week thereafter.

List the matter **on 09.05.2024**.

New IA-1882/2024

This application has been filed seeking exclusion of the CIRP period from 06.11.2023 till 17.04.2024

It is submitted by Mr. Rachit Mittal, Ld. Counsel appearing for Applicant that this Adjudicating Authority vide order dated

06.11.2023 has granted exclusion of period of 209 days on the ground that certain Interlocutory Applications are pending for adjudication before this Adjudicating Authority and the Applicant is seeking further extension of 163 days on the very same grounds.

Having regard to the facts and circumstances of the case, we grant exclusion of 163 days from 06.11.2023 till 17.04.2024 as prayed for by the Applicant.

IA allowed.

-Sd-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

ANAND DUBEY

-Sd-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**